



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक २८(२)]

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असाधारण क्रमांक ६६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment and Validation) Bill, 2025 (L. A. BILL No. LXXIX of 2025), introduced in the Maharashtra Legislative Assembly on the 14th July 2025, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. LXXIX OF 2025.

A BILL

further to amend the Maharashtra Village Panchayats Act.

III of 1959. WHEREAS, it is expedient further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Village Panchayats (Amendment and Validation) Act, 2025. Short title.

III of 1959. **2.** In section 176 of the Maharashtra Village Panchayats Act (hereinafter referred to as "the principal Act") ,— Amendment of section 176 of III of 1959.

(a) in sub-section (5), the brackets, words, letters and figure " (except rules made under clause (xxvi) of sub-section (2)) " shall be deleted and shall be deemed to have been deleted with effect from the 15th August 1975 ;

(b) sub-section (6) shall be deleted and shall be deemed to have been deleted with effect from the 15th August 1975.

Validation
and savings.

3. Notwithstanding anything contained in the principal Act or in any judgment, decree or order of any court, tribunal or authority, where any rule has been made under clause (xxvi) of sub-section (2) of section 176 of the principal Act, without laying of preliminary rules before the State Legislature under sub-section (6) of section 176 of the principal Act, shall be deemed to have been validly made and shall be deemed always to have been valid and effective in accordance with law and no such rules or any notifications or orders made thereunder shall be called in question in any court merely on the ground that the provisions of sub-section (6) of section 176 of the principal Act have not been complied with.

STATEMENT OF OBJECTS AND REASONS

The Panchayats constituted under article 243B of the Constitution of India are the institutions of self-government for rural areas. Section 124 of the Maharashtra Village Panchayats Act (III of 1959) empowers the Panchayat to levy taxes and fees, subject to minimum and maximum rates which may be fixed by the State Government and in such manner and subject to such exemptions as may be prescribed.

2. The taxes and fees are main sources of income of the Panchayats. The provision contained in sub-section (6) of section 176 of the said Act for laying of the draft rules regarding taxes and fees made under section 124, before each House of the State Legislature prior to their final publication defers the implementation of such rules. It may affect the collection of the taxes and fees of the Panchayats and ultimately income of the Panchayats. Therefore, the Government considers it expedient to provide that such rules shall be laid before each House of the State Legislature after they are made similar to laying of other rules made under the said Act. For the above purposes, it is proposed to amend section 176 of the Maharashtra Village Panchayats Act, with retrospective effect, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 11th July, 2025.

JAYKUMAR GORE,

Minister for Rural Development.